

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

MA No.329 of 2005
(OA 29 of 1996)

Date of Order: 17-11-2005

Present : Hon'ble Ms. Meera Chhibber, Judicial Member
Hon'ble Mr. N.D. Dayal, Administrative Member

S.E. Railway
-VS-
Radhesyam Bera

For the Applicants : Mr. S. Chowdhury, Counsel
(Respdnt. In O.A.)

For the Respondent : Mr. B. Mukherjee, Counsel
(Appl. In O.A.)

ORDER

PER MS. MEERA CHHIBBER, JM

Respondents have filed this M.A. 329 of 2005 seeking six months' time for complying with the order dated 14.1.2005. It is stated in the application that since applicant's case is required to be considered for regularization w.e.f. 1.4.1973 it would take some time to verify the old records of 1973. Therefore, further time may be granted. It is also stated in the M.A. that copy of the order was received by the respondents on 20.2.2005.

2. Perusal of the order dated 14.1.2005 shows that the O.A. was disposed of with direction to the respondents to consider representation of the applicant within a period of four months from the date of receipt of copy of that order and to pass speaking order within the same period. The period of four months have expired on 19.6.2005 whereas the present M.A. has been filed on 14.6.2005. Since it is submitted by the respondents that they would require time to look into the old records from 1973 onwards, this M.A. is allowed. Respondents are given six months' time from 20.6.2005 which would expire on 19.12.2005. Counsel for the original applicant has submitted that this may be granted as a last opportunity. We agree with him and make it clear that no further extension of time would be granted.

MEMBER(A)

MEMBER(J)

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